

CENTRAL ADMINISTRATIVE TRIBUNAL
MADRAS BENCH

Dated the Monday 27th day of August Two Thousand And Eighteen

PRESENT:

THE HON'BLE MR. R. RAMANUJAM, MEMBER (A)
THE HON'BLE MR. P. MADHAVAN, MEMBER (J)

O.A./310/1090/2018

S. Subbarayan,
Care of S. Krishnamoorthy,
Forest Range Officer,
61 A2, B3, Second Floor,
Kandasamy Vathiyar Street,
Dharmapuri- 636 701.

.....Applicant

(By Advocate : M/s. R. Jayaprakash)

VS.

1. Union of India Rep. by its
Secretary,
Department of Posts,
Government of India,
Dak Bhawan,
Sansad Marg,
New Delhi- 110 001;
2. The Chief Post Master General,
Anna Salai,
Mount Road,
Chennai- 600 002;
3. The Member (Personnel),
Department of Posts,
Dak Bhawan,
Sansad Margh,
New Delhi-110 001;
4. The Superintendent of Post Offices,
Dharmapuri Division,
Dharmapuri District- 636 701. Respondents

(By Advocate: Mr. Syed Mustafa)

ORAL ORDER

(Pronounced by Hon'ble Mr. R. Ramanujam, Member (A))

Heard counsel for the applicant. This O.A has been filed by the applicants seeking the following reliefs:-

"i) to direct the respondents to convert the punishment of removal from service on 30.04.2013 vide the proceedings in Memo No. F1/6/2011-12/IV as compulsory retirement and consequently to pay all the monetary benefits by considering the applicant's Mercy Petition dated 13.06.2018 and pass appropriate orders."

2. Learned counsel for the applicant submits that the applicant had filed a 'mercy petition' on 13.06.2018 against his order of removal dated 30.4.2013 and he wished to await the decision of the competent authority thereon. Accordingly, he seeks to be permitted to withdraw the OA with liberty to approach the Tribunal, if aggrieved after the decision on his mercy petition.

3. In view of the above submission, the O.A. is dismissed as withdrawn with liberty to the applicant to adopt an appropriate legal remedy, if available and if so advised after the mercy petition is decided. No costs.